

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1032/ND/2018

IN THE MATTER OF:

M/s. Punjab National Bank Ltd.

...PETITIONER

Vs.

Superior Industries Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 18.11.2019

Coram:01

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Harshit Khare, Ms. Udit
Singh, Advocate

For the Respondent/ Corporate-debtor

:Mr. Ravi Krishan Chandna, Mr.
Mudit Ruhella, Mr. Manit,
Advocate.

ORDER

Heard the submissions made by the counsels for both the parties. Counsel for corporate-debtor has informed that the arguing counsel has personal difficulty and is not available in the Tribunal. In the interest of Justice and at the request of counsel for the corporate-debtor the matter is posted on 03.12.2019 at 2.30 P.M for arguments. No further change of the date will be accommodated.

S-d

(V.K. Subburaj)
Member (T)

S-d

(P.S.N. Prasad)
Member (J)

(Meenu)